

FIR No. 330/15

PS : Pahar Ganj

U/s : 302 IPC

State Vs. Umesh Kumar Patel

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

None for applicant/accused.

In the previous ordersheet dated 04.05.2020, it is mentioned that there is no urgency as such shown on behalf of applicant/accused in this matter.

Put up for consideration before the Court concerned on

03.06.2020.

(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

19.05.2020

FIR No. 123/17

PS : Crime Branch

U/s : 21 NDPS Act

State Vs. Emeka Ifoh Stephen

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Ravinder Kumar, Ld. Counsel for applicant/accused.

It is submitted by Ld. Counsel for applicant/accused that he could not arrange the bail order and subsequent order reducing the surety amount. He requests that the matter may be listed on 22.05.2020 before the Court concerned.

At request of Ld. Counsel for applicant/accused, put up for consideration on 22.05.2020. Main file be attached.

(Mohd. Farrukh)

ASJ-05 (Central)/THC/Delhi

19.05.2020

19.05.2020

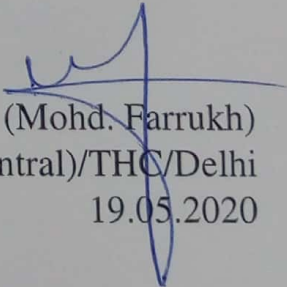
Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Naushad Ansari, Ld. Counsel for applicant/accused through
Video Conference.

Reply to interim bail application has been filed by ASI Seoraj.

1. This is an application seeking interim bail filed on behalf of applicant/accused due to spread of COVID-19.
2. FIR No. 205/2019 U/s 308/341/506/34 IPC has been registered at PS Nabi Karim against the applicant/accused on the allegations that on 18.12.2019, complainant Mohd. Sahid went to a shop situated near Hauz Wali Masjid to purchase milk and accused, namely, Zuber Ahmed, Shehzada Amaan and one CCL were also present there. Applicant/accused Shezada Amann asked money from complainant and denial of giving money became the root cause of the incident. Thereafter, accused Zuber Ahmed and CCL blocked the way of complainant, caught hold his both hands and attacked. Applicant/accused Amaan took a teapot and hit on the head of complainant and caused injuries. The teapot was seized at the instance of accused Amaan from his house.
3. Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations are very serious in nature.
4. I have heard the submissions and perused the record. The allegations against the accused are that he alongwith co-accused and CCL caused injuries to the

FIR No. 205/2019
PS : Chandni Mahal
U/s : 308/341/506/34 IPC
State Vs. Amaan

complainant. Reply filed by IO ASI Seoraj reflects that he is involved in 23 cases. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ) coupled with Minutes of Meeting dated 18.05.2020 of High Powered Committee of Hon'ble Delhi High Court **for the case of UTPs facing trial in a case U/s 307 or 308 IPC and are in jail for more than six months with no involvement in any other case.** As noted above, accused is involved in 23 other cases and, therefore, the case of applicant/accused does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Accordingly, interim bail application filed on behalf of applicant is dismissed. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

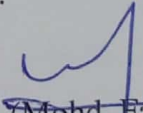
19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Naresh Kumar, Ld. Counsel for applicant/accused through
Video Conference.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the medical ground of wife of applicant/accused.
2. Perusal of the ordersheet reflects the submission of Ld. Counsel for applicant/accused that there are two connected cases in which applicant/accused is involved, one is FIR No. 74/18 of PS Crime branch and other is complaint case bearing No. 427/19. Both the cases are for the offences punishable U/s 18(a)/27(b) (11)/27 (c) Drugs and Cosmetics Act. It had further been submitted by Ld. Counsel that applicant has already been granted bail vide order dated 02.05.2020 of Ld. ASJ in the FIR No. 74/18 and this application has been filed in connected complaint case bearing No. 427/19. Judicial file of both these cases had been filed for today to verify whether both the matters are connected or not. However, it has been reported by Section Writer Branch, Central District, Tis Hazari Courts, Delhi due to lockdown, the aforesaid files could not be called.
3. Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations are very serious in nature, however, admitted that the applicant has been granted bail in another connected case.
4. I have heard the submissions and perused the record. Due to outbreak of

COVID-19, the cases of infected persons are increasing day by day and some of the inmates in Rohini Jail, Delhi have also been found infected. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ) coupled with Minutes of Meeting dated 18.05.2020 of High Powered Committee of Hon'ble Delhi High Court to grant interim bail to the accused due to outbreak of COVID-19.

5. Keeping in view the aforesaid Judgment, guidelines issued from time to time and nature of the offences involved, I am of the view that the case of accused is covered under the aforesaid guidelines and, hence, he is entitled to be enlarged on interim bail for period of 15 days on his furnishing personal bond in sum of Rs. 25,000/-. Accused will surrender before the Jail Superintendent concerned after the expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19/05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Ld. Counsel for applicant/accused through Video Conferrence.

IO ASI Beant Kumar is present. Reply to bail application has been filed.

1. This is an application U/s 439 Cr.P.C. seeking regular bail filed on behalf of applicant/accused.

2. FIR No. 60/2020 has been registered against the applicant/accused and his co-accused at PS Nabi Karim on the allegations that applicant/accused alongwith co-accused had stolen 70 rolls of clothes after breaking the lock of the godown of complainant. Out of above stolen rolls, 7 rolls of clothes were recovered from the possession of applicant/accused.

3. It has been submitted by Ld. Counsel for applicants/accused that applicant/accused is in judicial custody since 22.02.2020. Applicant/accused was earning livelihood while doing job work on drinking water trolley. No recovery has been effected from his possession and he has been falsely implicated in this case. It has been submitted that co-accused have already been enlarged on bail.

4. Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations are serious in nature.

5. I have heard the arguments and perused the record. As per reply filed by IO, it is confirmed that co-accused have been enlarged on bail. Considering the present situation due to the outbreak of COVID-19 and observations given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020

FIR No. 60/2020
PS : Nabi Karim
U/s : 457/380/411/34 IPC
State Vs. Jai Prakash

dated 23.03.2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, issued by Ld. District & Sessions Judge (HQ), I deem it appropriate to release the applicant/accused on bail on his furnishing personal bond in sum of Rs. 25,000/- subject to the conditions that (1) he will not try to influence the witnesses (2) he will not indulge himself in any such activity which may hamper trial of the case or (3) he will appear before the Trial Court on each and every date. Copy of this bail order be sent to the applicant/accused for intimation through the Jail Superintendent concerned.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Rambir Singh, Ld. Counsel for applicant/accused.
Complainant with Ld. Counsel.
SI Rohit alongwith IO ASI Chhote Lal.
Reply to anticipatory bail application has been filed.

1. This is a joint application filed by applicants/accused U/s 438 Cr.P.C. seeking anticipatory bail in case FIR No. 183/2020 which has been registered U/s 452/323/341/504/201/34 IPC against the applicants/accused alleging that on 26.04.2020 at about 9 p.m., applicants/accused have criminally trespassed the plot in Khasra No. 113/2 of the complainant and gave beatings to the complainant with rod and wooden stick causing grievous injuries on his persons. It is further alleged that applicants/accused have also taken the DVR after breaking the lock of the room of the complainant. Complainant was got admitted to Trauma Center by his family members and subsequently, he was taken to Yashodha Hospital, Ghaziabad and lastly got admitted in Max Hospital, Patparganj, Delhi.

2. It is submitted in the bail application that applicants/accused are law abiding citizens and they have been falsely implicated by the complainant due to

the previous enmity regarding the ownership and possession of Khasra No. 113/2 and civil dispute is also pending between the parties. It is further submitted that applicants/accused are ready and willing to cooperate with the investigation and have in fact joined the investigation after the Court directed them to do so and vide order dated 13.05.2020.

3. Per contra, bail application was vehemently opposed by Ld. Addl. PP for State submitting inter-alia that a joint bail application on behalf of the applicants/accused persons is not maintainable as they have played role in inflicting the injuries on the persons of complainant. Furthermore, it is submitted that complainant has received grievous injuries, the opinion in respect to which is still awaited. Accused have failed to cooperate with the investigation and their custodial interrogation is required.

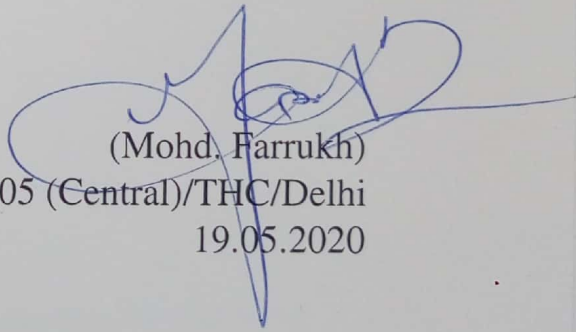
4. I have heard the arguments and perused the record. The investigation in the present case is at the initial stage. The complainant has received severe injuries on his persons and medical opinion with regard to the nature of injuries is still awaited. Accused have not cooperated in the investigation and therefore, their custodial interrogation is required.

5. In State (CBI) Vs. Anil Sharma, 1997 Crl., LJ 4414, Hon'ble

Apex Court has observed as under :

“success in such interrogation would allude if the suspected person knows that the is well protected and insulated by a pre-arrest bail order during the time he is interrogated. Very often interrogation in such a condition would reduce to a mere ritual.”

6. In view of the aforesaid settled law applied to the facts and circumstances of the present case, I am not inclined to grant anticipatory bail to the applicants/accused, hence, anticipatory bail application filed by applicants/accused is dismissed. Copy of this order be given dasti to Ld. Counsel for applicants/accused persons.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

FIR No. 44/19

PS : Kashmere Gate

U/s : 302/397/411/449/120B/34 IPC

State Vs. Ishtiaq Ali

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Rohit Kataria, Ld. Counsel for applicant/accused.

This is an application seeking interim bail for six weeks on the medical emergency situation.

Notice of application be issued to IO for filing reply as well as to the Jail Superintendent concerned for filing medical report of applicant/accused.

Put up for consideration on 22.05.2020.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Ravi Bhardwaj, Ld. Counsel for applicant/accused through
Video Conference.

1. This is an application seeking interim bail for 45 days filed on behalf of applicant/accused on the medical ground of his father. It is further submitted that due to her old age, mother of applicant/accused is unable to take care of her husband and she needs help of her son i.e. applicant/accused.
2. The allegations against the applicant/accused are that as per the secret information received, he alongwith his co-accused was involved in making a plan to loot while sitting in a Hotel at Pahar Ganj and when the said Hotel was raided, they were apprehended. One pistol alongwith five live cartridges were recovered from the possession of applicant/accused.
3. Ld. Addl. PP for State has vehemently opposed the interim bail application on the ground that allegations are very serious in nature.
4. I have heard the submissions and perused the record. Interim bail application of applicant is supported by medical documents of father of applicant/accused. Moreover, due to outbreak of COVID-19, the cases of infected persons are increasing day by day and some of the inmates in Rohini Jail, Delhi have also been found infected. Observations have been given by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in case titled as 'Shobha Gupta and

FIR No. 32/2019
PS : Crime Branch
U/s : 399/402 IPC and U/s 25/54/59 of Arms Act
State Vs. Aas Mohd. @ Ashu

Ors. Vs. Union of India & Ors., Hon'ble Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ) coupled with Minutes of Meeting dated 18.05.2020 of High Powered Committee of Hon'ble Delhi High Court to grant interim bail to the accused due to outbreak of COVID-19.

5. Keeping in view the aforesaid Judgment, guidelines issued from time to time and nature of the offences involved, I am of the view that the case of accused is covered under the aforesaid guidelines and, hence, he is entitled to be enlarged on interim bail for period of 45 days on his furnishing personal bond in sum of Rs. 25,000/-. Accused will surrender before the Jail Superintendent concerned after the expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Deepak Chauhan, Ld. Counsel for applicant/accused through
Video Conference.

Reply to interim bail application has been filed.

1. This is an application seeking interim bail filed on behalf of
applicant/accused due to spread of COVID-19.

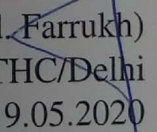
2. FIR No. 132/2019 U/s 328/376/506 IPC has been registered at PS
Nabi Karim against the applicant/accused on the allegations that he committed
rape upon the victim/complainant after giving stupefying substance in lemon
water.

3. Ld. Addl. PP for State has vehemently opposed the bail application
on the ground that allegations are very serious in nature.

4. I have heard the submissions and perused the record. The
allegations against the accused are that he committed rape upon the victim after
giving some stupefying substance in lemon water. The offences charges against
the accused attract imprisonment upto life. Observations have been given by
Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 dated 23.03.2020 in
case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., Hon'ble

FIR No. 132/2019
PS : Nabi Karim
U/s : 328/376/506 IPC
State Vs. Baljeet

Supreme Court of India in Suo Moto W.P. (C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020, have been issued by Ld. District & Sessions Judge (HQ) coupled with Minutes of Meeting dated 18.05.2020 of High Powered Committee of Hon'ble Delhi High Court excluding the cases of rape from the benefit to the accused due to outbreak of COVID-19. Having heard the arguments and having regard to the offences involved, I am of the view that this case does not fulfill the criteria of lenient view as mentioned by Hon'ble Supreme Court and Hon'ble High Court above. Application is dismissed accordingly. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

FIR No. 358/19
PS : Kashmiri Gate
U/s : 302 IPC
State Vs. Govinda @ Gullu

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Virender Sharma, Ld. Counsel for applicant/accused.

After addressing some arguments, Ld. Counsel for applicant/accused wants to withdraw this application.

In view of above submission, this application is dismissed as withdrawn.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

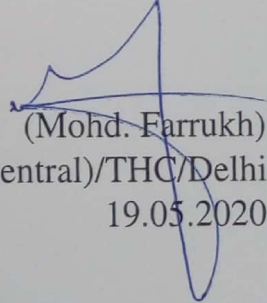
Ld. Counsel for applicant/accused through Video Conference.

Reply to regular bail application has been filed by SI Harender Kumar.

1. This is an application seeking 4th bail application seeking regular bail filed on behalf of applicant/accused.

2. In the bail application, it is stated that Ld. Counsel is constrained to file the present bail application within two working days of the rejection of last bail application on the basis of grounds raised in the application which are in the alternative and without prejudice to each other. However, Ld. Counsel has not enclosed the copy of last order dated 15.05.2020 to substantiate his contention.

3. Put up for consideration on 20.05.2020 with direction to Ld. Counsel for applicant/accused to file copy of last order dated 15.05.2020.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

FIR No. 415/15

PS : Kotwali

U/s : 395/397/365/412/201/120B IPC

State Vs. Man Singh

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Gaurav Singhal, Ld. Counsel for applicant/accused.

Reply has been filed.

- 1, This is an application seeking extension of interim bail granted to the applicant/accused on the medical ground of his wife.
2. After addressing some arguments, Ld. Counsel for applicant/accused wants to withdraw this application.
3. In view of above submission, this application is dismissed as withdrawn. At request, copy of this order be given dasti.

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

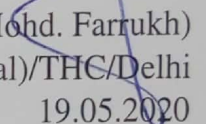
19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Rakesh Sharma, Ld. Counsel for applicant/accused.

1. This is an application seeking interim bail on the ground that the case of applicant/accused is covered under the guidelines of High Powered Committee of Delhi High Court.
2. An FIR No. 263/19 U/s 420/34 has been registered against the applicant/accused.
3. Ld. Addl. PP for State has vehemently opposed the interim bail application contending that Ld. MM vide his order dated 06.05.2020 had dismissed the bail application of applicant/accused.
4. I have heard the submissions and perused the record. Applicant/accused is on bail in another two cases. He has been granted bail in another case bearing FIR No. 56/19 U/s 420 IPC registered at PS Barakhamba Road, Delhi vide order dated 02.05.2020. The High Powered Committee vide its guidelines dated 18.05.2020 has, after observing felt the need to decongest the jail and in order to achieve the said object, has directed the Criminal Courts to grant bail even in the case of Section 302 IPC.
5. In view the aforesaid guidelines, I am of the view that applicant/accused is granted interim bail for period of 45 days on his furnishing personal bond in sum of

FIR No. 263/2019
PS : Crime Branch
U/s : 420/34 IPC
State Vs. Vipin Sharma

Rs. 25,000/-. Accused will surrender before the Jail Superintendent concerned after the expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.

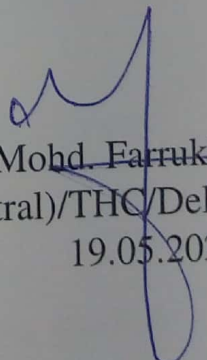

(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.
Sh. Puneet Jaiswal, Ld. Counsel for applicant/accused through
Video Conference.

1. This is an application seeking interim bail for 45 days filed on behalf of applicant/accused due to spread of COVID-19.
2. It is submitted in the bail application that wife of the applicant/accused is having sleeping problem for which she is taking medicine. It is further submitted he is also having children aged about 17 and 12 years. It is further submitted that case of the applicant/accused is covered under the guidelines of the High Powered Committee dated 07.04.2020.
3. Per contra, Ld. Addl. PP for State has vehemently opposed the bail application on the ground that the case of applicant/accused is not covered under the guidelines of the High Powered Committee as contended by the Ld. Counsel for applicant/accused.
4. I have heard the submissions and perused the record. An FIR No. 218/18 in the present case has been registered against the applicant/accused for the offences punishable U/s 22/29 of NDPS Act and U/s 63 of Copy Right Act.

The charges have been framed against the applicant/accused in the aforesaid case by Ld. Special Judge (NDPS Act) vide order dated 23.10.2019 and the accused has been charged U/s 22 of NDPS Act for commission of the offence punishable U/s 29 of the said Act and Section 63 of the Copy Right Act. The punishment provided U/s 22 of NDPS Act is ranging from 10 years to 20 years. The guidelines of the High Powered Committee of Delhi High Court dated 07.04.2020 and subsequent guidelines issued by the High Powered Committee issued from time to time exclude the offences under the NDPS Act from the purview of lenient view for releasing the accused persons on interim bail. Accordingly, I am not inclined to grant interim bail to the applicant/accused. Hence, interim bail application is dismissed. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020

19.05.2020

Present: Ms. Reeta Sharma, Ld. Addl. PP for State.

Sh. Yogender Kumar, Ld. Counsel for applicant/accused through
Video Conference.

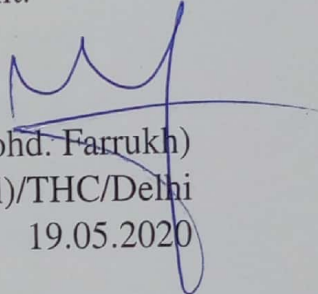
Status report has been filed by Inspector Vijay Kumar Gupta.

1. This is an application seeking interim bail filed on behalf of applicant/accused on the ground that he is suffering from Piles and is not getting proper treatment and without surgery and bed rest, his condition has become worst from bad.
2. Applicant/accused is facing trial for the offences U/s 302/34 IPC.
3. Ld. Addl. PP for State has vehemently opposed the bail application on the ground that allegations are very serious in nature.
4. I have heard the submissions and perused the record. As per reply filed by Inspector Vijay Kumar Gupta, the medical documents filed alongwith the interim bail application are about a year old. The High Powered Committee of Delhi High Court vide its Minutes of Meeting dated 18.05.2020 has directed that in the wake of outbreak of COVID-19, **the cases of UPTs facing trial in a case U/s 302 IPC and are in jail for more than two years with no involvement in any other case** be granted the benefit of releasing them on

FIR No. 272/15
PS : Nabi Karim
U/s : 302/34 IPC
State Vs. Dharmender @ Sultan

interim bail.

5. Keeping in mind the aforesaid guidelines, applicant/accused is directed to be released on interim bail for period of 45 days on his furnishing personal bond in sum of Rs. 50,000/- with one surety in the like amount. Accused will surrender before the Jail Superintendent concerned after expiry of interim bail period commencing from the date of his release. A copy of this order be sent to the applicant/accused through the Jail Superintendent.


(Mohd. Farrukh)
ASJ-05 (Central)/THC/Delhi
19.05.2020